

ment signed on 29th July, 1987.

5. Consideration and passing of the Indian Contract (Amendment) Bill, 1988, as passed by Rajya Sabha.

SHRI G.M. BANATWALLA (Ponnani): Mr. Speaker, Sir, is it possible to complete all the business during those five working days that we have? What is the thinking of the Government? One thing I want to say. Sir, you protect us. We have to organise and arrange our own work. All of a sudden at the last moment. If we are told to sit for longer hours and to sit extra days, all our programmes get upset. During this election year, do not upset our programmes. It is also a great protection Sir. Let us be taken into confidence. We will cooperate and do all the work. We would like to know as to what is the thinking of the Government so that we can organise and go happily with you, Sir, on completion of the programme in an organised manner. Let there be no exploitation of the labour here.

SHRI P. NAMGYAL: Sir, we will take care of everything.

12. 11 hrs.

ELECTION TO COMMITTEE

Estimates Committee

[English]

SHRI K.S. RAO (Machilipatnam): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the

term of the Committee *vice* Prof. Saifuddin Soz resigned from the membership of the Committee."

MR. SPEAKER: The question is:

"That the members of this House to proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Prof. Saifuddin Soz resigned from the membership of the Committee."

The motion was adopted

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

U.S. Government naming India an Unfair Trader' under the 'Super 301' provision of the U.S. Omnibus Trade and Competitiveness Act of 1988

DR. G.S. RAJHANS (Jhanjharpur): I can the attention of the Minister of Commerce to the following matter of urgent public importance and request that he may make a statement thereon:—

"Situation arising out of naming India as 'Unfair Trader' by the Government of the United States of America under the Super 301 provision of United States Trade Act and reaction of the Government with regard thereto."

12.13 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]